

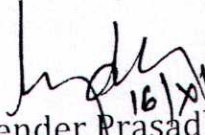
F. No. 47/CESTAT/Cash/Transfer/2013  
Customs, Excise & Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi -110066

Date: 16.10.2018

CIRCULAR

As per the extant guidelines issued by Deptt. of Expenditure in all cases of air travel, where the Govt. of India bears the cost of air passage, the Air India tickets may be purchased directly from the airline's booking counters or from its official website and, if needed, by utilizing the services of three authorised Travel agents viz. M/s Balmer Lawrie & Co. Ltd (BLCL), M/s Ashok Travels & Tours (ATT) and Indian Railways Catering and Tourism Corporation Ltd. (IRCTC). By O.M. No. 19024/22/2017-E.IV dtd. 19.7.2017 issued by Deptt. of Expenditure, no relaxation on account of ignorance/ unawareness of the guidelines will be considered. In case of non-availability of authorised agents at a particular place, tickets may be booked from the website of the Airlines or web portal of BLCL, ATT and IRCTC.

This is issued for strict compliance by all concerned as directed by the competent authority, CESTAT with reference to Ministry's letter no. F.No. A.50050/151/2016-Ad.1C (CESTAT) dtd. 4.9.2018.

  
(Rajender Prasad)  
Accounts Officer  
16/10/18

To

All Officers and staff,  
CESTAT,  
Delhi and all Regional Benches